

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

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**ROC No.2862/SO/2021**

**Date:21.12.2021**

**CIRCULAR No. 22/2021**

Sub: High Court for the State of Telangana – DEPOSITIONS –  
Furnishing a copy of the Depositions on the same day on  
filing a memo by the concerned before the Court –  
Instructions – Issued.

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It is brought to the notice of the High Court that some of the Presiding Officers of Subordinate Courts in the State are not furnishing the copies of the depositions on the same day, even after filing a memo by the concerned for want of copy of depositions, the Advocates/party-in-person are requesting the Courts to adjourn the matter thereby causing delay in trial of cases and skipping timelines.

The High Court having considered the matter hereby directs all the Unit Heads in the State to furnish copies of depositions recorded on the same day, itself, if any, request is made by the Advocates/parties-in-person in the open Court by paying the prescribed Court fee as fixed by the High Court from time to time, after making necessary entries of Court fee so received in the Court fee Register.

All the Unit Heads shall forthwith communicate the Circular to all the Judicial Officers in their respective Units with a direction to follow the instructions scrupulously.

The receipt of the circular may please be acknowledged.

  
**REGISTRAR GENERAL**

To

All the Unit Heads in the State of Telangana.  
{with a request to communicate the circular instructions to all the Judicial Officers working in their unit}  
All the Registrars, High Court for the State of Telangana. {for information}  
The Director, Telangana State Judicial Academy, Secunderabad.  
The Member Secretary, Telangana State Legal Services Authority, Hyderabad.